

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2537
ANSWERED ON:17.08.2011
DISPROPORTIONATE ASSETS
Singh Shri Pashupati Nath

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases reported against IAS officers for having disproportionate assets than their known sources of income during the last three years and the current year;
- (b) whether IAS officers are required to declare their assets before their appointment;
- (c) if so, the details thereof; and
- (d) the action taken/proposed to be taken to acquire disproportionate assets of such officers?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRIV. NARAYANASAMY)

(a): The number of cases reported against IAS officers for having disproportionate assets during the last three years and the current year is as under:-

Year Number of cases reported

2008	3
2009	3
2010	3
2011 (as on 1 12.08.2011)	

Total 10

(b) & (c): As per Rule 16(1) of the All India Services (Conduct) Rules 1968, an IAS officer is required to submit a return of his assets on his first appointment to the Service.

(d): Of the ten cases, one case is closed, one recommended for criminal trial, one for departmental action and seven cases are under investigation.